

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:3988  
ANSWERED ON:13.08.2015  
Grant of Ministerial Status  
Roy Prof. Saugata

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the criteria prescribed to give ministerial status to various functionaries other than the officially designated ministers in the country; (b) the details of such functionaries given ministerial status in the country at present; (c) whether the Government is aware that the constitutional ceiling has been breached in certain States particularly in the Government of NCT of Delhi by giving ministerial status to various functionaries, in excess of the said ceiling; and (d) if so, the details thereof along with the reaction of the Government thereto?

**Answer**

ANSWER

MINISTER OF LAW AND JUSTICE  
(SHRI D.V. SADANANDA GOWDA)

(a) to (d): Article 75 and article 164 of the Constitution provides that the total number of Ministers, including Prime Minister and the Chief Minister, in the Council of Ministers and the Council of Ministers in a State, shall not exceed fifteen per cent of the total number of members of the House of the People and the total number of the members of the Legislative Assembly of that State, as the case may be. It is a constitutional mandate to be adhered strictly by all concerned. The Central Government does not have information on the breach of the constitutional ceiling by States since the matter is primarily the concern of the State Governments.